

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 433 of 2004

Friday, this the 23rd day of July, 2004

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. H.P. DAS, ADMINISTRATIVE MEMBER

1. G. Kaliya Perumal,
S/o Govindan,
Keyman, Gang No.8, Nanguneri
under Section Engineer/Permanent Way,
Nagercoil Junction, Southern Railway,
Residing at: Panamkulam PO,
Tirunelveli, Tamil Nadu.Applicant

[By Advocate Shri T.C. Govindaswamy]

Versus

1. Union of India, represented by the
Secretary to the Govt. of India,
Ministry of Railways,
Rail Bhavan, New Delhi.

2. The General Manager,
Southern Railway, Headquarters Office,
Park Town PO, Chennai-3

3. The Sr. Divisional Personnel Officer,
Southern Railway, Trivandrum Division,
Trivandrum-14

4. The Assistant Divisional Engineer,
Southern Railway, Nagercoil Junction,
Nagercoil.Respondents

[By Advocate Shri Sunil Jose]

The application having been heard on 23-7-2004, the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

This application has been filed challenging Annexure A1
order dated 13-8-2002. It appears to be in conformity with
Annexure A7 circular of the Railway Board. Taking note of the
situation, learned counsel of the applicant seeks permission to
withdraw the application with liberty to take up with the
Railway administration for inclusion of the category of the

applicant also in the purview of Annexure A7 circular. With such liberty, the application is dismissed as withdrawn. No costs.

Friday, this the 23rd day of July, 2004

H. P. DAS

ADMINISTRATIVE MEMBER



A.V. HARIDASAN
VICE CHAIRMAN

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